



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 204  
IA No. 272/JPR/2022  
IA No. 145/JPR/2023  
IA No. 161/JPR/2023  
CP No. (IB)- 23/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

**Manoj Jain Prop. Maxwell India**                      **...Operational Creditor/Applicant**

**Versus**

**Romesh Power Products Pvt. Ltd.**                      **...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**  
**HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the RP : Satyendra Prasad Khorania  
For the Bank of Maharashtra : Akshat Kulshrestha, Adv.  
Roopendra Singh, Law Officer  
For the Kotak Mahindra Bank : Jitendra Choudhary, Adv.

**ORDER**

**IA No. 145/JPR/2023:**

This is an application under Section 12A of the IBC, 2016 read with Regulation 30A (1) of CIRP Regulations, 2016 has been filed by the Bank of Maharashtra.

Heard Mr. Satyendra Prasad Khorania, RP present in person. Mr. Akshat Kulshrestha, Adv. along with Mr. Roopendra Singh, Law Officer for the Bank of Maharashtra. It is stated that the Resolution Professional published Form- G for invitation of Resolution Plan on 26.05.2022, which was published in newspapers (one English and one Hindi). However, no expression of interest was received by

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the RP from any of the prospective Resolution Applicant. On 18.06.2022, the agenda for extension of the CIRP period was rejected by the CoC. After the rejection of the resolution for extension, the RP put an agenda for liquidation of the Corporate Debtor. However, the CoC did not vote on the resolution for liquidation. CoC does not want to liquidate the Corporate Debtor.

In view of the above facts and circumstances, it was decided by the Members of CoC to withdraw the CIRP of the Corporate Debtor in the present case.

On the previous date of hearing, it was submitted by Mr. Satyendra Prasad Khorania, RP that Erstwhile RP was having key of rented premises and some of the records of the Corporate Debtor is lying in the rented premises. It is stated by the Mr. Satyendra Prasad Khorania, RP that he has taken key from the erstwhile RP and possession of the record with regard to Corporate Debtor has also been taken. If record of the Corporate Debtor is not required in any proceedings before Court or Government agency the same may be handed over to the Financial Creditor i.e., Bank of Maharashtra.

In view of the above, **IA No. 145/JPR/2023** is allowed and **CP No. (IB)-23/9/JPR/2020** in which CIRP was initiated is dismissed as withdrawn and CIRP is terminated. All pending IAs in this matter stand disposed of accordingly.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

March 31, 2023

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